

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 25  
CP(IB) No.270/Chd/Hry/2019  
Under Section 7 IBC, 2016**

**In the matter of:-**

Rachita Jain & Roshan Jain

.....Petitioner-Financial Creditor

Vs.

Ramprastha Developers Pvt. Ltd.

....Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Akshay Srivastva, Advocate for petitioner.

Mr. Anand Chibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate for respondent.

It is submitted by learned counsel for the petitioner that he wants to withdraw the present petition as the same is not maintainable. Heard learned counsel for the parties. In view of the decision dated 19.01.2021 passed by the Hon'ble Supreme Court in ***Writ Petition (C) No. 26 of 2020*** in ***Manish Kumar Vs. Union of India (UOI) and Ors.*** and keeping in view the facts and circumstances of the case, the present petition is dismissed as withdrawn.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**(Member (Judicial))**

March 9, 2022  
HM